

**GOVERNMENT OF INDIA
COMMUNICATIONS AND INFORMATION TECHNOLOGY
LOK SABHA**

UNSTARRED QUESTION NO:2756
ANSWERED ON:17.08.2011
VIOLATION OF UNIFIED ACCESS SERVICE LICENCE CONDITIONS
Singh Dr. Raghuvansh Prasad

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether a Public Interest Litigation (PIL) has been filed in the Hon`ble Supreme Court in connection with reducing penalty against Reliance Telecom for violating Unified Access Service Licence conditions;
- (b) if so, the details thereof; and
- (c) the reaction of the Government thereto?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA)

(a) & (b) No Public Interest Litigation (PIL) has been filed in the Hon'ble Supreme Court in connection with reducing penalty against Reliance Telecom for violating Unified Access Service Licence conditions. However, a Civil Appeal No.10660 of 2010 was filed in the Hon'ble Supreme Court of India by petitioners in the matter of Centre for Public Interest Litigation & Ors versus the Union of India & Ors requesting the following:

- (i) Permit the petitioners to file the additional affidavit in connection with the matter of reducing penalty against Reliance Communications Limited and take the same on record.
- (ii) Pass other or further orders as may be deemed fit and proper.

Hon'ble Supreme Court of India has not accepted the above prayer of petitioners.

(c) Does not arise in view of (a) & (b) above.